

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

...

CA.912 of 1994

(A)

dated New Delhi, this the 18th day of July, 1994

Hon'ble Shri J. P. Sharma, Member (J)
Hon'ble Shri B. K. Singh, Member (A)

Shri K. P. Sharma
R/o Sector 7
Ltr. No.1194
R. K. Puram
NEW DELHI

... Applicant

By Advocate: None

VERSUS

1. The Secretary

Union of India, through:

1. The Cabinet Secretary
South Block
NEW DELHI

2. Directorate of Accounts
Cabinet Secretariat
East Block No. IX
Level 7, R. K. Puram
NEW DELHI

... Respondents

By Advocate: None

O R D E R
(Oral)

Shri J. P. Sharma, M(J)

The case was taken up earlier and, second time taken up. . after one-and-a-half hour. But none is present on behalf of the applicant. On 14.7.94 also the applicant's counsel was not present. Earlier, on 7.7.94, the counsel for the applicant undertook to file certain accounts slips, but that has not been done.

2. Since the applicant is not pursuing the matter and also sufficient time has been granted and nobody is present to press the matter to-day, we do not find any sufficient ground to issue notice to the respondents. The matter is pending since 5.5.94 and the counsel for

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the applicant had sought four adjournments one after another, which were granted. (5)

3. The application is, therefore, dismissed for want of prosecution at the admission stage itself.

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(S. K. Singh)
Member (A)

J. P. Sharma
(J. P. Sharma)
Member (J)

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